

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE BENCH, CHENNAI)**

ORIGINAL APPLICATION NO. 159 OF 2021

In the matter of:

KANKANA DAS, KOLKATA

----Applicant

-VS-

Union of India, through Secretary,

MoEF &CC and ors

----Respondent(s)

**REPORT FILED BY THE ADDITIONAL CHIEF SECRETARY,
ENVIRONMENT DEPARTMENT/11TH RESPONDENT**

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Dated at Chennai on this the 30th May, 2022.

fr. *G. K. Kumaresan*
30/5/22

M/s. E.K.KUMARESAN

Standing Counsel for State Government of Kerala - NGT(SZ) Chennai Bench

REPORT FILED BY THE ADDITIONAL CHIEF SECRETARY, ENVIRONMENT DEPARTMENT ON
BEHALF OF THE 11TH RESPONDENT, STATE OF KERALA REPRESENTED BY ITS CHIEF
SECRETARY

This report is filed in compliance to the Hon'ble National Green Tribunal's
Order dated 15.03.2023 in Original Application No. 159/2021 (SZ).

2. It is humbly submitted that the Government of Kerala has forwarded the
State Action Plan to the Central Pollution Control Board vide letter No. A3/27/2023-ENVT
dated 13.04.2023. A copy of the letter and its enclosures are submitted herewith as
Annexure.

3. It is also submitted that, the Central Pollution Control Board has
forwarded its remarks and suggestions with regard to the State Action Plan, which is
also submitted herewith for the perusal. The remarks and suggestions offered by CPCB
has been forwarded to Kerala State Pollution Control Board for incorporating their
suggestions in the State Action Plan which is being collected.

Dated this the 26th day of April, 2023



Dr. V. Venu IAS

Additional Chief Secretary to Government

Dr. VENU V IAS
Additional Chief Secretary
Home, Welfare &
Environment Departments
Government of Kerala
Thiruvananthapuram

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Observations on State Action Plan (SAP) of Kerala

MoEF&CC/CPCB shared an indicative template for preparation of State Action Plan (SAP) addressing the activities that would help in improvement of air quality.

In reference to above, observations on the State Action Plan of Kerala w.r.t. the template are as follows:

Industrial Emission:

- Exact timelines for completion need to be provided for point no. 2,3,4,5,6,8,9,10,12,13,14,15&18.
- Targets need to be provided for point no. 2,3,5,8,9,10,11,12,13&18.
- Financial implications need to be added for the point no. 3.

Vehicular Emission:

- Exact timelines for completion need to be provided for point no. 1,2,3,4,5,6,8,9,11&12.
- Targets need to be provided for point no. 1,2,3,4,5,6,9,10,11,&12.
- Financial implications need to be added for the point no. 9,10,11&12.
- Fund details need to be added for 1,2 & 3.

Burning:

- Exact timelines for completion need to be provided for point no. 1,5(a),5(b) & 5(c).
- Targets need to be provided for point no. 5, 5(a),5(b),5(c) & 6
- Fund details need to be added for 3 & 5.

Municipal Solid Waste:

- Exact timelines for completion need to be provided for point no. 1 & 4.
- Financial implications need to be added for the point no. 1 & 4.
- Fund utilised for point no. 5,6 & 8.

C&D Waste & Road Dust Management:

- Exact timelines for completion need to be provided for point no. 1,4,8,10 & 11.
- Targets need to be provided for point no. 2,3,4,6,7 & 11.
- Fund utilised for point no. 10.
- Status need to be provided for point no. 4,7,8,9&11.
- Financial implications need to be provided for point no. 3,6,7,8&11.

(3)

Following additional information is required

1. Hot spot of air pollution from different activities and State plan to combat the pollution sources from different activities.
2. Implementation of GRAP in State in case of air pollution emergencies.
3. Categorization of activities as short term, medium term and long term.
4. Co-ordination committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district / city or State level. Fund provision for implementation of the identified activities and share of each stakeholder (department/District authority/ULBs and neighbouring States/Districts/ cities).
5. A review & monitoring mechanism for effective roll-out and functioning of State Action Plan need to be prepared and shared.
6. Details of awareness plan on air quality management also need to be included in the state action plan.
7. Mechanism for smooth and seamless flow of information, tie funds and inter-departmental coordination.

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